

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

T A (AT) (Compt.) No. 28 of 2017

(Old Appeal No. 68 of 2016)

IN THE MATTER OF:

Binani Cement Ltd.

...Appellant.

Versus

Competition Commission of India & Anr.

...Respondents.

For Appellant:

For Respondent:

ORDER
(Virtual Mode)

04.06.2021 Registry has listed this matter along with other matters for renewal of Fixed Deposit Receipt/s.

The Fixed Deposit Receipt/s be renewed for one year with standing instructions to the Bank to continue to Auto-renew for same period. Before expiry of one year as mentioned above, Registry should still remind the Bank to Auto-renew for same period.

If in between, any judicial orders are passed, Registry can always take up the same with the Bank, accordingly.

[Justice A.I.S. Cheema]
The Officiating Chairperson

[Mr. V.P. Singh]
Member (Technical)